

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD
Division Bench-Court No – I**

Excise Appeal No. 789 of 2011

(Arising out of O-I-A No.114/2010 (H-IV) CE dated 22.12.2010 passed by CCCE & ST
(Appeals), Hyderabad)

Victory Electricals Ltd.

Plot No.8, Survey No.855, Industrial
Estate, Medchal, Ranga Reddy Dist.,
Telangana – 501 401

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Appellant(s)

Vs

**Commissioner of Central Tax
Hyderabad - IV**

Posnett Bhavan, Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

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Respondent(s)

Appearance

Shri M.N. Bharathi, Advocate for the Appellant
Shri Mir Anwar Mohiuddin, AR for the Respondent.

**Coram: HON'BLE Mr. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing: 08.03.2022
Date of Decision: 08.03.2022

FINAL ORDER No. A/30037/2022

[Order per: BENCH]

When this matter was called, learned Counsel for the Appellant submits that the company has gone into liquidation and he has no instructions either from the company or from the official liquidator with respect to this matter and he is also unable to contact the Appellant in this regard. Under these circumstances, we dismiss the appeal filed by the Appellant with the liberty to apply for restoration of appeal, if they wish to do so.

(Dictated and pronounced in open Court)

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**